

LOK SABHA
UNSTARRED QUESTION NO. 5494
TO BE ANSWERED ON 26-07-2019

KHADI PRODUCTS

5494. MS. RAMYA HARIDAS:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- (a) whether it is a fact that Khadi and Village Industries Commission (KVIC) recently issued any order to the effect that the persons who sell cloth and apparel as khadi products should actually be dealing in products woven on hand operated loom using yarn that has been spun by hand;
- (b) if so, the details thereof; and
- (c) the specific reasons for action against the poor dealers of handloom clothes instead of big companies which indulge in mass production?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)
MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): No, Sir. Ministry of Micro, Small and Medium Enterprises has informed that KVIC has issued a public notification/advertisement in newspapers regarding unauthorized sale of khadi and khadi products, advising public to verify the “KHADI MARK” logo on KVI products.

(c): Ministry of MSME has informed that as per the KVIC Act, “‘Khadi’ means any cloth woven on handlooms in India from cotton, silk or woolen yarn handspun in India or from a mixture of any two or all of such yarns”. Further, KVIC does not discriminate between poor dealers or big companies and issued notices to big companies like Fab India, New Delhi and Khadi Stores – Pahnava, Mumbai and Jodhpur etc.
